CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated: This the 16th day of MAY 2002.

Contempt Application no. 01 of 2001

Original Application no. 693 of 1995.

Hon'ble Maj Gen K.K. Srivastava, Member (A) Hon'ble Mr. A.K. Bhatnagar, Member (J).

Kuldeep Singh, S/o Sri Bhagat Singh, R/o 81-B, General Wing, Prem Nagar, Dehradun.

... Applicant

By Adv : Sri R Dobhal

Versus

Lf Gen Sri Yuvraj Mehta, Commandant, Indian Military Academy, Dehradun.

... Respondents

By Adv : Sri R.C. Joshi & Sri R. Sharma

ORDER

Hon'ble Maj Gen K.K. Srivastava, Member (A).

This contempt application has been filed under section 17 of A.T. Act, 1985, for punishing the respondents for wilful disobedience of the order of this Tribunal dated 9.8.2000. By order dated 9.8.2000 the Tribunal has passed the following orders:-

"For the reasons stated above, this application is allowed. The order dated 24.2.1986 (Annexure A-1) is quashed. The applicant shall be reinstated on the post with continuity in service. However, considering the fact that he was invalved in criminal cases, he will not be entitled to back wages. There will be no order as to costs."

2. In compliance to the direction of this Trib ... 2/



the respondents have passed order dated 8.5.2002 regarding the reinstatement in service of the applicant. The said order has been filed as annexure 1 to the Misc. Appl. filed today. The perusal of the said order it leaves no doubt that the order of this Tribunal has been complied with.

However, learned counsel for the applicant submitted that though the order has been passed for reinstatement of the applicant, the subordinate office are denying the reinstatement of the applicant on one or the other grounds. However, in our opinion the order of this Tribunal has already been complied with and we expect that the respondents will take effective steps to ensure that the order issued by them on 8.5.2002 is followed in letter and spirit.

- In our opinion, no contempt is made out. The contempt application is dismissed accordingly. Notices issued are discharged.
- 4. There shall be no order as to costs.

Member (.T)

Member (A)

/ pc/